

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NV AUTOSPARES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NV AUTOSPARES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/06/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34300MH2005PTC241861
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address: Plot No. 36/1 & 2, MIDC, Satpur, Nashik, Maharashtra, India, 422007
6.	Insolvency commencement date in respect of corporate debtor	25-08-2025
7.	Estimated date of closure of insolvency resolution process	21/02/2026 (180 days from the Insolvency Commencement date which is 25/08/2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	DiMax Restructuring Private Limited IBBI Regn. No: IBBI/IPE-0172/IPA-3/2024-2025/50087
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: B-1A Viceroy Court CHS, Thakur Village, Kandivali (East), Mumbai Suburban, Maharashtra- 400 101 Email id : info@dimax.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A-402 Suashish IT Park, Dattapada Road, Borivali (East), Mumbai - 400066. Process Specific Email id : - cirp.nvautospare@gmail.com
11.	Last date for submission of claims	08/09/2025; being the 14th day from the date of appointment of IRP.
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) <u>Forms can be downloaded from:</u> https://ibbi.gov.in/home/downloads (b) <u>Not Applicable</u>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NV AUTOSPARES PRIVATE LIMITED** on 25/08/2025 vide order in **C.P. (IB)/222(MB) 2025**.

The creditors of **NV AUTOSPARES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 08/09/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27/08/2025
Place: Mumbai



Ashish Vyas

Sd/-
Ashish Vyas
Authorised Representative of
DiMax Restructuring Private Limited
Interim Resolution Professional of NV Autospare Private Limited
IBBI Reg. No.: IBBI/IPE-0172/IPA-3/2024-2025/50087
AFA Validity: December 31, 2025